

**FORM A
PUBLIC ANNOUNCEMENT**

(Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Person) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
"NEXUS FEEDS LIMITED"**

RELEVANT PARTICULARS		
1	NAME OF CORPORATE DEBTOR	NEXUS FEEDS LIMITED
2	DATE OF INCORPORATION OF CORPORATE DEBTOR	21/12/2006
3	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/REGISTERED	Registrar of Companies, Hyderabad
4	CORPORATE IDENTITY NUMBER/ LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	U05004TG2006PLC052078
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Door No.8-1-301/86-87, Plot No.101, Saipriya Residency, Lakshmi Nagar Colony, Hyderabad, Telangana - 500008, India
6	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	04/08/2021, being the date of pronouncement of order by NCLT, Hyderabad. (Copy of order uploaded on 10/08/2021 on NCLT's website).
7	ESTIMATE DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	31/01/2022 (being 180 days from 04/08/2021)
8	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL	Name: Manjeet Bucha IP Registration No.: IBBI/IPA-002/IP-N00808/2019-2020/12551
9	ADDRESS AND E-MAIL OF THE INTERIM RESOLUTION PROFESSIONAL, AS REGISTERED WITH THE BOARD	Address: 5-9-91 & 93, D.No.204, 2 nd Floor, Shakti Sai Complex, Near Udai Clinic, Chapel Road, Abids, Hyderabad, Telangana -500001 E-mail: manjeetbucha@gmail.com Telephone No.: +919346955001



Manjeet Bucha

10	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSIONAL	C/o Manjeet & Kiran Associates LLP, Company Secretaries, 5-9-91 & 93, D.No.204, 2 nd Floor, Shakti Sai Complex, Near Udai Clinic, Chapel Road, Abids, Hyderabad, Telangana -500001 E-mail: nexus.cirp@gmail.com Telephone No.:+919346955001
11	LAST DATE FOR SUBMISSION OF CLAIMS	24/08/2021
12	CLASSES OF CREDITORS, IF ANY, UNDER CLAUSE (B) OF SUB-SECTION (6A) OF SECTION 21, ASCERTAINED BY THE INTERIM RESOLUTION PROFESSIONAL	Not Applicable
13	NAMES OF INSOLVENCY PROFESSIONALS IDENTIFIED TO ACT AS AUTHORISED REPRESENTATIVE OF CREDITORS IN A CLASS	Not Applicable
14	RELEVANT FORMS AND DETAILS OF AUTHORIZED REPRESENTATIVES ARE AVAILABLE AT:	a) Forms can be downloaded from https://ibbi.gov.in/home/downloads b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of a corporate insolvency resolution process of the M/s NEXUS FEEDS LIMITED vide its order dated 4th August, 2021.

The creditors of M/s NEXUS FEEDS LIMITED, are hereby called upon to submit their claims with proof on or before 24th August, 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims (in Form-C) with proof by electronic means only. The operational creditors (in Form-B), workmen and employees (in Form-D or E as applicable) and other creditors, other than financial and operational (in Form-F), may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Manjeet Bucha

Manjeet Bucha

Date: 10th August 2021

Place: Hyderabad



IBBI/PA-002/IP-N00808/2019-20/12551
Interim Resolution Professional
In the matter of NEXUS FEEDS LIMITED